

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 214  
CP No. 10/241-242/JPR/2024  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Rajesh Bhargava & Anr.**

...Petitioner

**Versus**

**Shreekrishna Landbase Pvt. Ltd.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Prakhul Khuraniya, Adv.  
For the Respondent : Dinesh Agnani, Sr. Adv.

**ORDER**

Heard Mr. Prakhul Khurana, Adv. appearing on behalf of the Petitioner. Mr. Dinesh Agnani, Sr. Adv. appearing on behalf of the Respondent seeks time to file reply. Heard both the parties on interim reliefs and on consent of both the parties, following interim reliefs are allowed till further orders:

1. Parties shall maintain status quo in respect of the assets, movable & immovable properties of the Respondent No. 1 Company.
2. Respondent No. 2 and 3 are restrained from opening and/or operating any new bank account in the name of Respondent No. 1 Company.

Reply, if any, may be filed within 4 weeks, with advance copy to the opposite counsel. List the CP No. 10/241-242/JPR/2024 on 21.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 15, 2024